

CHAPTER XLIX

RULES UNDER THE POWERS OF ATTORNEY ACT, 1882 (ACT No. 7 OF 1882)

858. Presentation of petition of the Prothonotary and Senior Master – An application to deposit a power of attorney shall be made by petition signed by the applicant, which shall be presented to the Prothonotary and Senior Master, either by the petitioner in person or by an advocate practicing in this High Court.

859. Execution of power of attorney to be verified – The power of attorney, the execution of which shall be verified in accordance with the provisions of section 4, clause (a) of the Powers Of Attorney Act, 1882, shall be annexed to such petition, and the Court or the Judge in Chambers on being satisfied as to its due execution, may direct it to be deposited in the registry, but the Court or the Judge in Chambers may, before making an order for its deposit, require further evidence of such execution.

860. Receipt to be given on power of attorney being deposited – On an order for deposit being made, the power of attorney shall be kept in the file of instruments deposited under the said Act and a receipt given for it.

861. Payment of fees for inspection or certified copies of the instrument so deposited – Any person desiring to inspect an instrument so deposited or to obtain a certified copy or to have a copy certified shall pay the fees prescribed in the following table of fees:-

	Table of Fees	Rs. P.
(1)	For application to deposit a power of attorney	1.00
(2)	For filing a power of attorney	2.00
(3)	For application for search	1.00

(4) For a certified copy or for authentication of a copy
Presented as under:-

(a)	For copying or comparing per folio of 90 words	0.50
(b)	Sealing	2.00

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